

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 654/GT/2025

Subject : Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW), for the period 2019-24, after the truing up exercise.

Petition No. 653/GT/2025

Subject : Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW), for the period from 2024-29.

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 14 others

Date of hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC
Shri Hitendra Nath Rath, Advocate, GRIDCO
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Ms. Bhargavi Kannan, Advocate, BRPL & BYPL
Ms. Kavya Sarin, Advocate, BRPL & BYPL
Ms. Adya Jha, Advocate, BSPHCL
Ms. Satya Jha, Advocate, BSPHCL
Ms. Anisha Upadhyay, Advocate, BSPHCL
Shri Nishant Kumar, Advocate, BSPHCL
Shri Ashish Kumar, Advocate, BSPHCL

Record of Proceedings

The matters were called out for hearing in virtual mode.



2. During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matter were complete and requested that the matter be reserved for orders.

3. The learned counsel for the Respondent, GRIDCO, sought permission to make submissions and requested a week's time to file its reply to the additional information furnished by the Petitioner. The other Respondents also sought time to file their respective replies. This was not objected to by the learned counsel for the Petitioner.

4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on or before **21.10.2026**, after serving a copy on the Respondents:

Petition No. 654/GT/2025

a. De-capitalisation Details:

- i. *Submit details for de-capitalisation of Diesel Locomotives 3100 HP and other assets claimed under Regulation 25(2) of the 2019 Tariff Regulations;*
- ii. *Provide justification for claiming the decapitalisation of 'BOBR wagons' in FY 2020-21 under exclusions.*

b. **Capital Spares:** *Provide stage-wise details of the capital spares actually consumed/ utilised in the period 2019-24. The Petitioner is required to submit the capital spares details along with quantity for each item in Excel and PDF format.*

c. **Fuel Cost:** *The Petitioner to submit the GCV of the opening stock and the quantity supplied for liquid fuel (HFO & LDO) as per the format of Form-15A of the 2019 Tariff Regulations for the three months of Quarter 3 from 2018-19 to 2022-23 as sought vide RoP for hearing dated 27.4.2026 since the same is not reflected in at Appendix-I to the Petitioner's additional submission dated 24.4.2026.*

d. **Ash Transportation:** *As per the Auditor-certified statement furnished by the Petitioner, the claimed ash transportation expenses include liabilities. Accordingly, the Petitioner shall furnish year-wise details of the expenditure actually incurred on a cash basis, along with details of any outstanding liabilities forming part of the claimed ash transportation expenses.*

5. The Respondents are permitted to file their respective replies on or before **11.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **23.11.2026**.

6. The Petitions shall be listed for hearing on **26.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

